

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 55/TT/2017**

Subject : Determination of transmission tariff from COD to 31.3.2019 for two assets under NRSS-XVIII Scheme in Northern Region.

Date of Hearing : 3.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited and 16 others

Parties present : Shri S.K. Niranjana, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri R. Prasad, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri B. Dash, PGCIL  
Shri R.B. Sharma, Advocate, BRPL

**Record of Proceedings**

The representative of PGCIL submitted that revised tariff forms, status of the downstream bays and the details of time over-run, sought vide order dated 16.2.2017, have been submitted vide affidavit dated 3.5.2017. The rejoinder to the reply filed by BRPL and UPPCL have also been submitted vide affidavits dated 8.5.2017.

2. Learned counsel for the BRPL submitted as under:

- (a) No cost over-run should be allowed without furnishing of proper justification for cost over-run.
- (b) There is time over-run of 5 years in case of the instant assets and the petitioner has not submitted the detailed reasons for time over-run.
- (c) The petitioner has not filed the 'Transmission Service Agreement' between the transmission licensee and the designated inter-State customers as required under Regulation 3 (63) of the 2014 Tariff Regulations.



(d) The petitioner may be directed to inform as to whether it is using Optical Ground Wire (OPGW) as earth wire in Asset-I(a), as it is observed that OPGW is being used by the petitioner in the newly constructed transmission lines besides replacing the earth wire with the OPGW in the existing lines.

(e) The petitioner may be directed to furnish complete details in the working of effective tax rate along with tax audit report for financial year 2014-15 and the reasons as to why MAT is opted.

(f) The petitioner may also be directed to submit the details of deferred tax liability and its treatment in the books of accounts for the period 2014-19.

(g) The petitioner may be directed to submit the date from which it intends to claim the benefits of Section 80 IA of the Income Tax Act, 1961.

3. The Commission directed the petitioner to submit the following additional information on affidavit, with an advance copy to the respondents, by 8.9.2017:-

(a) Form-4A "Statement of Capital Cost" as per Books of accounts (accrual Basis and cash basis separately) for the assets and the amount of capital liabilities in gross block should also be indicated.

(b) Year-wise discharge of the Initial Spares during the period 2014-19.

(c) Documents in support of Interest Rates and Repayment Schedules (as per Form-9c) of "BOND-XLI-CHILD-1" and "SBI" loan and in case of any default in interest payment on loan, the details needs to be provided.

(d) Segregated approved apportioned cost of the assets as per RCE.

4. The Commission directed the respondents to file their replies by 25.9.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 6.10.2017 failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, the order in the petition was reserved.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

